

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

(6)

Original Application No. 986/94.
Transfer Application No.

Date of Decision : 6/2/95

S.V.Chandiakar

Petitioner

A.I.Bhatkar

Advocate for the
Petitioners

Versus

Union of India & 2 Ors.

Respondents

S.S.Karkera

Advocate for the
respondents

C O R A M :

The Hon'ble Shri P.P.Srivastava, Member(A)

The Hon'ble Shri

(1) To be referred to the Reporter or not ? No

(2) Whether it needs to be circulated to other Benches of the Tribunal? No


(P.P.SRIVASTAVA)
MEMBER (A)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH, BOMBAY.

O.A.986/94..

S.V.Chandiakar

... Applicant.

V/s.

Union of India & 2 Ors.

... Respondents.

CORAM: Hon'ble Shri P.P.Srivastava, Member(A).

APPEARANCES:

Shri A.I.Bhatkar-Counsel
for applicant.

Shri S.S.Karkera-Counsel
for Respondents.

ORAL JUDGMENT:

DATED : 6/2/95.

¶ Per Shri P.P.Srivastava, Member(A) ¶

By this OA, the applicant has challenged the transfer order transferring him from the post A.A.O(C) in Office of Principal Director, Commercial Audit/ Ex-Officio Member, Audit Board-II to Accountant General-Commercial Audit, Maharashtra, Bombay.

2. The applicant has brought out that the transfer order is not according to norms of the department and is arbitrary. In this connection, the General Secretary, of the All India Audit and Accounts Association, Bombay has submitted a representation on behalf of the applicant and some other affected persons. The Counsel for the applicant however submits that the respondents have not given any consideration on this application as the matter is pending in tribunal.

3. I, therefore order that the applicant will bring out all the points which he wants to raise against his transfer and submit the same to the respondent-1 within 15 days from today, and the



...2/-

1. Interim Report is issued by the
AC to the concerned countries. The
AC may consider the following
as factors for costs:

(AVATASRIVATSA, p. 1)
(A)M

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